

DA NO. 1322/96
7A 2654/96

DA has been disposed of by Hon'ble Chairman
and Hon'ble Mr. S. S. Biswas, Member (A),

on

20.12.96

(5)

BY ORDER

Alka

COURT OFFICER/COURT-I

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1322/96
MA-2654/96

(6)

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER(A)

Friday, this the 20th day of December, 1996.

Ms. Sumitra Varun,
D/o late Shri Hari Singh,
working as Deputy General Manager,
Law, under General Manager,
Northern railway,
Baroda House,
New Delhi. Applicant

(through Shri D.S. Mahendru, advocate)

versus

Union of India through
the Secretary,
Railway Board,
Rail Bhawan,
Rafi Marg,
New Delhi-1. Respondent

(through Shri E.X. Joseph - None present)

ORDER

Chettur Sankaran Nair(J), Chairman

Applicant has filed Miscellaneous Application No.2654/96 to withdraw Original Application No.1322/96. We allow the miscellaneous application and dismiss the original application reserving freedom to applicant to seek remedies should it becomes necessary.

Dated, this the 20th day of December, 1996.


(S.P. Biswas)
Member(A)


(Chettur Sankaran Nair(J))
Chairman

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